

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

108. IA/1725/2024 C.P. (IB)/580(MB)2020

IN THE MATTER OF

Ahmednagar Merchant,s Co-op.Bank Ltd ... Petitioner

Vs

Kohinoor Ginning and Pressing Pvt Ltd ... Respondent

U/s 7 of the Insolvency and Bankruptcy Code, 2016

Order Delivered on 18.04.2024

CORAM:

MS. REETA KOHLI,
MEMBER (J)

MS. ANU JAGMOHAN SINGH,
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Applicant: Adv. Sanjay Dubey (VC)

For the Respondent:

ORDER

IA 1725 of 2024- Ld. Counsel for the Applicant has drawn the attention of the Court to the Schedule annexed with the IA stating that all these documents mentioned in the Schedule have not been made available to him. On the asking, she is unable to explain that regarding the list of documents which the RP can conveniently find out from many of the sites (online). It is evident that the RP has failed to carry out the task assigned and perform. In view of the same, the RP is directed to be present on the next date of hearing. Adjourned to **02.05.2024.**

Sd/-
ANU JAGMOHAN SINGH
Member(Technical)

Sd/-
REETA KOHLI
Member(Judicial)

/Ziyaul/